



ITEM NO.20

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8014/2023

(Arising out of impugned final judgment and order dated 01-03-2023 in A482 No.7589/2023 passed by the High Court Of Judicature At Allahabad)

IRFAN & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 125188/2023 - EXEMPTION FROM FILING O.T. AND IA No. 125189/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 8361/2023 (II)

(IA No. 130250/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 130252/2023 - EXEMPTION FROM FILING O.T.)

Date : 21-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ali Qambar Zaidi, Adv.
Ms. Amiy Shukla, AOR
Mr. Shakti Vardhan, Adv.
Mr. Mohd. Danish, Adv.

Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Ahmad Parvej, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s) Mr. Vikas Bansal, Adv.
Dr. Vijendra Singh, AOR
Mr. Deepak Goel, Adv.
Ms. Apurva Singh, Adv.
Mr. Sagar Mehlawat, Adv.
Mr. Kapil Prajapati, Adv.

Mr. Ansar Ahmad Chaudhary, AOR
Mr. Md. Anas Chaudhary, Adv.
Mr. Iduddin, Adv.
Mr. Mohammad Asim Khan, Adv.
Mr. Altamash Ahmad, Adv.
Mr. Vikas Kumar, Adv.
Mr. Kavindra Yadav, Adv.

Mr. Ansar Ahmad Chaudhary, AOR
Mr. Md. Anas Chaudhary, Adv.
Mr. Iduddin, Adv.
Mr. Mohammad Asim Khan, Adv.
Mr. Altamash Ahmad, Adv.
Mr. Vikas Kumar, Adv.
Mr. Kavindra Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (Cr1.) No.8014 of 2023

Leave granted.

The Interim order granted on 18.07.2023 to continue till further orders with a further clarification that the Trial shall remain stayed only against the petitioners. However, it shall proceed against the other co-accused other than the petitioners.

SLP (Cr1.) No.8361 of 2023

Application (I.A. No.205111 of 2023) seeking impleadment as party respondent is allowed.

Heard learned counsel for the parties.

Considering the period of incarceration undergone and considering the nature of submissions advanced, we are inclined to grant bail.

Accordingly, let the petitioner be released on bail subject to such terms and conditions as may be determined by the Trial Court in connection with FIR No.0249 of 2022 registered at Police Station-Kandhla, Shamli.

The Special Leave Petition is accordingly disposed of.

(RAVI ARORA)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)